

**Allotment of FPS/Kerosene Depots in  
Delhi**

8868. SHRI GOVIND CHANDRA MUNDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether any Fair Price Shops and Kerosene Oil Depots were allotted to SCs/STs persons, widows and unemployed educated youths in trans-Yamuna areas of Delhi during the last three years;

(b) if not, the reasons therefor;

(c) whether these shops/depots were leased out in violation of Delhi Administration rules; and

(d) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b). During the three years from 1987 to 1989, 23 Fair Prices shops and 8 kerosene Oil Depots were allotted to persons belonging to SCs/STs and 2 Fair Prices Shops and 1 Kerosene Depot to unemployed graduates in the trans-Yamuna area in Delhi.

(c) and (d). Delhi Administration has stated that transfer of allotment is not permissible and no such instance has come to the notice of the Administration.

[English]

**Land for Playground in Shantiniketan  
Colony, New Delhi**

8869. SHRI SANAT KUMAR MANDAL:

SHRI SHANTARAM POTDUKHE:

Will the Minister of URBAN DEVELOPMENT be pleased to refer to part (c) of the Assurance Statement laid on the Table of

the House on 13 September, 1989 in pursuance of the reply given on 10 May, 1989 to Unstarred Question No. 8953 and state:

(a) whether it is a fact that even after cancellation of 3.70 acre of land allotted for playground to a private Mission Schools in Shantiniketan Colony, it has again been allotted to the school despite strong resentment and representation by the Residents' Welfare Association, particularly when there is adequate space for play-ground in the 2.5 acres of land already allotted for school building; and

(b) if so, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The Delhi Development Authority has reported that the matter was reviewed by the Lt. Governor of Delhi who decided that since the school was basically a girls school, no inconvenience would be caused to the residents of the area who would be permitted access to the playground for stroll etc. when the same is not being actually used by the school. The piece of land measuring 2.5 acres was allotted for a primary school which was subsequently allowed to be upgraded to a Higher Secondary School for which the requirement of space is more than 2.5 acres.

**Export of Knitwear**

8870. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of TEXTILES be pleased to state:

(a) whether Indian Knitwears are very popular in other countries;

(b) if so, the year since when Knitwears are being exported;

(c) the foreign exchange earned by Government by exporting knitwear during Seventh Plan period; and